

PROCEEDINGS OF THE DISTRICT & SESSIONS JUDGE, RAICHUR

Sub:. Instructions regarding physical filing of new cases. -reg.

- Ref:.** 1. Hon'ble High Court of Karnataka, Bengaluru Notification dated :30.04.2020 (To all District and Trial Courts in the State)
2. Hon'ble High Court of Karnataka, Bengaluru Notification dated :21.05.2020 (To all District and Trial Courts in the State)

RAICHUR. DATE: 23.05.2020

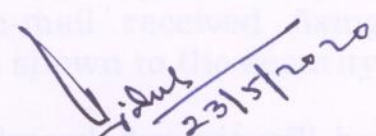
In view of the directions of the Hon'ble High Court of Karnataka, Bengaluru vide letter referred above at Sl.No.2 that, all the Prl. District & Sessions Judges are directed to make necessary arrangements for physical filing of new cases by providing counters in each cadre. Hence, the following instructions have been given to the all the Judicial Officers of Raichur unit.

1. Physical filing of new cases, filing of caveat petitions, statement of objections, vakalathnama and interim applications in pending matters shall be permitted to file on 26th, 27th and 28th May 2020 from 11.00 a.m. to 1.00 p.m.
2. The Advocate/parties-in-person/Advocates' clerks who wish to file the matters on the aforesaid dates will have to apply for seeking appointment of the date and time for physical filing. The concerned official/staff will be communicated the date and time by the respective Principal Courts to the email ID of Advocates for filing of the matters based on the requests are received.
3. The entry will be given to the Court precincts in the concerned Courts in the specified areas, provided the Advocates/parties-in-person/Advocate's clerks show a printed copy of e-mail received fixing the date of appointment or a soft copy thereof is shown to the security personnel.
4. On accepting the physical filing, acknowledgment will be issued on the office copy of presentation form filed in duplicate.
5. In case of urgency for hearing is involved in the matters which may be filed on these three days if the concerned Advocate is moved a memo of urgency, the Presiding Officers of the Principal Courts will be fix the date and time for hearing of urgency by video conference, after hearing the same matter will be sent to the concerned court for disposal accordance with law by herein the counsel through Video Conference only.
6. The court staff/Advocates/parties-in-person/Advocates' clerks entering the Court precincts will have to undergo medical screening and only those who are asymptomatic will be allowed entry.
7. No person will be allowed to enter in the Court precincts without wearing a mask and using sanitizers provided at entry of the court.



- PROCEEDINGS OF THE DISTRICT & SESSIONS JUDGE RAICHUR
8. All the Judicial Officers of Talukas in Raichur unit shall make necessary arrangement to open a separate Counters in each cadre in their premises.
 9. The staff members who have been entrusted with the work to receive the papers at the filing counters should be provided with hand gloves.
 10. Social distancing shall be maintained while standing in the queue. No queries shall be allowed at the time of receiving papers in the counters. After filing, the Advocates/clerks/parties-in-person shall leave the court precincts immediately.
 11. There shall be a minimum of 10 minutes gap while allotting slots at the filing counter.
 12. The official email ID of the District Court/Principal Courts of all the taluka of Raichur unit where request for filing is to be made, shall be notified in the official website of the District Court, Raichur.
 13. The support of para-legal volunteers or DLSA panel advocates can be used at the counters and implement health safety norms if needed.
 14. Notaries/Oath Commissioners shall be accommodated during the permitted date and time for physical filing of cases in a remote place away from the court complex.
 15. All hearings shall be only through Video Conferencing.
 16. Submit a report/statistics of physical filing of cases and other relevant matter of their respective courts on daily basis by 2:00 PM to District Court, Raichur without fail.
 17. As far as possible all Judicial Officers and Staff shall download **AROGYA SETU APP** and use it regularly.
 18. All Judicial Officers of Principal Courts are hereby directed to make necessary arrangements to set up counters in respective courts as per directions of the Hon'ble High Court of Karnataka, Bengaluru forthwith. In case of any difficulties interact with Software Technician of District Court, Raichur.
 19. In case of Principal Judge of respective courts encounter request from the Advocates filing more cases are at liberty to set up additional filing counters under intimation to District Court.
 20. The list of the E-mail IDs of the all physical filing courts are as under.

Sl. No.	Name of the Courts	E-mail ID
1	Prl. District & Sessions Court, Raichur	pdjraichur09@gmail.com
2	Addl. District & Sessions Court, Raichur	
3	II Addl. District & Sessions Court, Raichur	
4	Prl. Judge, Family Court, Raichur	fmcourtraichur@gmail.com
5	Prl. Sr. Civil Judge & CJM., Raichur	cjmraichur1@gmail.com
6	Addl. Sr. Civil Judge & JMFC-I, Raichur	
7	II Addl. Sr. Civil Judge & JMFC, Raichur	
8	III Addl. Sr. Civil Judge & JMFC., Raichur	
9	Prl. Civil Judge & JMFC-II, Raichur	cjjr.raichur1@gmail.com
10	Addl. Civil Judge & JMFC-III, Raichur	
11	II Addl. Civil Judge & JMFC-IV, Raichur	
12	Civil Judge & JMFC, Manvi	cjjr.manvi1@gmail.com
13	Sr. Civil Judge & JMFC, Devadurga	srcj.devadurga@gmail.com
14	Civil Judge & JMFC, Devadurga	cjjr.devadurga1@gmail.com
15	Sr. Civil Judge & JMFC, Sindhanur	srcj.sindhanur@gmail.com
16	Prl. Civil Judge & JMFC, Sindhanur	cjjr.sindhanur1@gmail.com
17	Addl. Civil Judge & JMFC, Sindhanur	
18	II Addl. Civil Judge & JMFC, Sindhanur	
19	Sr. Civil Judge & JMFC, Lingasugur	cjsr.lingasugur1@gmail.com
20	Prl. Civil Judge & JMFC, Lingasugur	cjjr.lingasugur1@gmail.com
21	Addl. Civil Judge & JMFC, Lingasugur	


 (**BAILUR SHANKAR RAMA**)

Prl. District & Sessions Judge,

Prl. Dist. & Sessions Judge
RAICHUR.

Copy to for information and necessary action to:-

1. The I Addl. District & Sessions Judge, Raichur.
2. The II Addl. District & Sessions Judge, Raichur.
3. The Judge, Family Court, Raichur,
4. The Prl.Sr.Civil Judge & CJM, Raichur.
5. The I/II/III Addl. Sr. Civil Judge & JMFC, Raichur & Sr.Civil Judge & JMFC,Sindhanur/Lingasugur/Deodurga
6. The Prl/I Addl/II Addl.CJ & JMFC, Raichur.
7. The Civil Judge & JMFC, Manvi.
8. The Prl/I Addl/II Addl.Civil Judge & JMFC,Sindhanur
9. The Prl.& Addl. Civil Judge & JMFC, Lingasugur.
- 10.The Civil Judge & JMFC, Deodurga
- 11.The President, Bar Association, Raichur/ Manvi/Deodurga/Sindhanur/Lingasugur.
- 12.The Public Prosecutor/Spl.PP's/Sr.APP/APP,Raichur Unit.
- 13.The Superintendent of Police, Raichur.
- 14.The Superintendent of District Prison, Raichur